

duce a Bill to provide for the taking over of such religious places as are being misused and banning of schools/universities set up on communal lines."

The motion was adopted.

SHRI H.N. NANJE GOWDA: I introduce the Bill.

15.04 hrs.

**PUBLIC FINANCIAL INSTITUTIONS
(OBLIGATION AS TO FIDELITY AND
SECRECY) AMENDMENT BILL. ***

SHRI V. SOBHANADREESWARA RAO (Vijaywada): I beg to move for leave to introduce a Bill to amend the Public Financial Institutions (Obligation as to Fidelity and Secrecy) Act, 1983 and matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

"The leave be granted to introduce a Bill to amend the Public Financial Institutions (Obligation as to Fidelity and Secrecy) Act, 1983 and matters connected therewith or incidental thereto."

The motion was adopted.

SHRI V. SOBHANADREESWARA RAO: I introduce the Bill.

15.05 hrs.

**PROHIBITION OF USE OF RELIGIOUS,
COMMUNAL, REGIONAL AND SEC-
TORAL NOMENCLATURES FOR POLIT-
ICAL PARTIES AND PREVENTION OF
MISUSE OF RELIGIOUS PLACES BILL—
Contd.**

[English]

MR. DEPUTY SPEAKER: We will now take up for further consideration the fol-

lowing motion moved by Shrimati Basavarajeswari on the 31st July, 1987, namely:—

"That the Bill to prohibit the use of religious, communal, regional and sectoral names for political parties and to prevent the misuse of religious places, be taken into consideration."

Mr. Sidnal may continue his speech. He is not present now. Yes Mr. Shantaram Naik.

SHRI SHANTARAM NAIK (Panaji): Mr. Deputy Speaker Sir, this Bill moved by Shrimati Basavarajeswari to prohibit the use of religious, communal, regional and sectoral names for political parties and to prevent the misuse of religious places, is most welcome. At this juncture, when we are facing the problems related precisely to this aspect, the Bill is all the more welcome than ever before. However, I would like to say that it would have been proper if an amendment to our Election Law were introduced instead of moving an independent Bill of this nature. I say this because ultimately the entire law with respect to registration of political parties is contained within the framework of the Representation of People's Act. Therefore, unless that law, which deals with the subject is amended, what is desired by the mover of the Bill will not be achieved. But in principle, I welcome this Bill because giving nomenclature for certain political parties with overtones of religious fanaticism has to be avoided. It has to be curbed. In this regard. Otherwise, if only one political party takes initiative in this regard, then the other political parties are bound to misuse it. There are certain issues in this country where consensus has to be arrived at and this is one such issue where a unanimous view point is necessary.

When the Bill was introduced, one hon. member of Parliament Shri Banatwalla got up and opposed the Bill tooth and nail. I also recollect that at that time you had given him not less than 10 minutes to